CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Coram:

- 1. Shri Ashok Basu, Chairman
- 2. Shri G.S. Rajamani, Member
- 3. Shri K.N. Sinha, Member

IA No.56/2002 in Petition No.109/2002

In the matter of

Approval of tariff for Agra (Powergrid) – Agra (UPPCL) 400 KV interconnection in Northern Region for the period up to 31.3.2004

And in the matter of

Power Grid Corporation of India Ltd.Petitioner
Vs

Rajasthan Rajya Vidyut Prasaran Nigam Ltd, JaipurRespondents

The following were present:

- 1. Shri J Sridharan, ED (Fin), PGCIL
- 2. Shri Umesh Chander, ED, PGCIL
- 3. Shri S.S. Sharma, AGM, PGCIL
- 4. Shri C. Kannan, Chief Manager, PGCIL
- 5. Shri J.S. Gulati, CM (Fin),
- 6. Shri S Mehrotra, PGCIL
- 7. Shri A.K. Nagpal, PGCIL
- 8. Shri Maheshi, PGCIL
- 9. Shri D.D. Chopra, Advocate, UPPCL
- 10. Shri A.K. Tandon, Sr. A.E., UPPCL
- 11. Shri G.M. Agrawal, Dy. CE, RVPN
- 12. Shri K.K. Mittal, XEN (ISP), RVPN
- 13. Shri T.P.S. Bawa, PSEB
- 14. Shri R.K. Arora, XEN/T, HVPN

ORDER

(DATE OF HEARING 21.2.2003)

The Interlocutory Application is filed by the petitioner for provisional tariff and is listed for hearing after notice.

- 2. It has been stated that Agra (Powergrid)-Agra (UPPCL) 400 KV interconnection in Northern Region was to be put into commercial operation w.e.f. 1.11.2002. At the hearing, however, it was stated on behalf of the petitioner that the likely date of commercial operation of these assets was 1.4.2003.
- 3. The prayer has been made for approval of provisional tariff in respect of the above noted assets.
- 4. The project was approved by the Board of Directors of the petitioner company under letter dated 20.4.2001 at a total estimated cost of Rs.41.78 crores, including IDC of Rs.2.41 crores. Against this, the estimated completion cost of these assets is Rs.32.29 crores as stated in the petition. It was stated in the petition that an expenditure of Rs.1969.35 lakhs was incurred up to 31.5.2002 and the balance of expenditure was the anticipated beyond 1.6.2002. The petitioner has filed another affidavit on 18.2.2003, placing on record the auditor's certificate dated 14.2.2003, which certifies the expenditure of Rs.2931.57 lakhs up to 31.1.2003.
- 5. On consideration of the above recorded facts, we allow an annual tariff of Rs.428.06 lakhs for the assets covered by the petition, on provisional basis from the date of commercial operation, subject to adjustment after determination of final tariff. This provisional tariff is based on an expenditure of Rs.2931.57 lakhs incurred up to 31.1.2003.
- 6. IA No.56/2002 in Petition No.109/2002 stands disposed of.

7. As has been noticed above, the project was approved at an estimated cost of Rs.41.78 crores. The estimated completion cost of the project is stated to be Rs.32.29 crores, which s considerably less than the approved capital cost. The petitioner is directed to file an appropriate affidavit, within 4 weeks explaining the variations in approved cost vis-à-vis estimated completion cost, a copy of the affidavit shall be furnished to the respondents in advance.

8. At the hearing it was stated on behalf of the petitioner that the complete audited accounts in respect of the assets were likely to be available during July 2003. We direct the petitioner to file the up-to-date audited figures by 10.8.2003 on affidavit along with the revised details in the prescribed proformae. The details of the loan shall

also be furnished in the enclosed format. Thereafter the petition will be processed for

fixing date for final hearing.

Sd/-(K.N. SINHA) MEMBER Sd/-(G.S. RAJAMANI) MEMBER

Sd/-(ASHOK BASU) CHAIRMAN

New Delhi dated the 7th March, 2003